BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 1192 OF 2024

IN THE MATTER OF:

Mahant Madhu Mangal Sharan Das Shukla ...Applicant

VERSUS

State of Uttar Pradesh & Ors. ...Respondents

INDEX

S. No.	PARTICULARS	PAGE NO.
1.	Reply on behalf of Respondent no. 6 – Mathura Vrindavan Development Authority to the captioned application filed by the applicant along with the affidavit	1 – 15
2.	**ANNEXURE – R-6/1** True copies of FIR No. 413/2024, 415/2024, 417/2024 and 428/2024	16 – 52
3.	Vakalatnama	53

NEW DELHI

DATE: 18.01.2025 **THROUGH**

(RACHIT MITTAL)
Advocate for Respondent No. 6
MZ-24 & 25, Ansal Fortune Arcade,
Sector 18, Noida- 201 301
Uttar Pradesh
Mob.: +91 9873997047
Email: rachit@rmlawchambers.in

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 1192 OF 2024

IN THE MATTER OF:

Mahant Madhu Mangal Sharan Das Shukla ...Applicant

VERSUS

State of Uttar Pradesh & Ors. ...Respondents

REPLY ON BEHALF OF RESPONDENT NO. 6 – MATHURA VRINDAVAN DEVELOPMENT AUTHORITY TO THE CAPTIONED APPLICATION FILED BY THE APPLICANT

MOST RESPECTFULLY SHOWETH:

Preliminary Submissions:

1. That at the outset the answering Respondent denies each and every averment contained in the captioned application, except those which are admitted herein expressly.

2. That the present Reply is being filed by Respondent No. 6 i.e., Mathura Vrindavan Development Authority **(hereinafter referred to as "answering Respondent")** to the captioned Application filed by the Applicant after the egregious act of cutting down more than 300 mature trees at the Dalmia Bagh Farmhouse on Chhatikara Road seeking the following reliefs:

> *"1. Immediately halt the illegal deforestation and ongoing destruction of natural resources, in*

2

particular the unlawful felling of trees, by passing appropriate interim orders restraining the Respondents, their agents, contractors, officials, or any individuals acting on their behalf from further felling, cutting, or damaging any trees in Dalmia Bagh Farm House, located on Chhatikara Road, Vrindavan, Mathura District, covering an area of more than 35 acres, within the Taj Trapezium Zone (TTZ) and the sacred region of Vrindavan, the birthplace of Lord Krishna, thereby protecting the remaining green cover and the natural heritage of Brij Bhumi;

2. *Direct the Respondents, including the District Magistrate, District Forest Officer, SSP Police, and other officials of Mathura, to take immediate and urgent steps to halt the illegal activities of the land mafias and contractors involved in the deforestation of more than 1,000 trees, as reported by the Applicant, and to ensure that no further damage is done to the trees, wildlife, and the sacred land of Vrindavan, while preserving the ecological, religious, and cultural heritage of the region;*
3. *Order a comprehensive investigation into the illegal cutting of more than 1,000 green trees on the night of 19th September 2024 between 12 AM to 3 AM by the use of heavy machinery such as JCBs and Poklane machines, despite the orders of the Allahabad High Court banning tree felling in Vrindavan under Public Interest Litigation 36311/2010. The Hon'ble Tribunal may direct the relevant authorities, including the Central Bureau of Investigation (CBI) or a Special Investigation Team (SIT), to conduct this investigation independently, focusing on the involvement of land mafias, political leaders, and administrative officials in this grievous environmental offense;*

3

4. *Constitute an Expert Committee, comprising environmentalists, botanists, forest department officials, and representatives from the Ministry of Environment, Forest and Climate Change (MoEFCC), Central Pollution Control Board (CPCB), Taj Trapezium Zone Authority, and District Forest Officer, to conduct a detailed Environmental Impact Assessment (EIA) of the illegal cutting of trees across the 35 acres of land in Vrindavan. This Committee should submit a thorough report on the loss of biodiversity, ecological damage, disruption of wildlife habitats, and the long-term environmental consequences of the destruction caused by the felling of more than 1,000 green trees;*

5. *Impose heavy environmental compensation on the perpetrators of the illegal felling, including the land mafias, contractors, and any involved officials. The compensation should be in accordance with the polluter pays principle, calculated based on the total damage caused to the environment, including but not limited to the destruction of trees, disruption of the local ecosystem, the loss of carbon sequestration potential, and the impact on Vrindavan's cultural and religious landscape as the birthplace of Lord Krishna, a region that attracts millions of pilgrims and tourists annually.*

6. *Ensure the restoration of Vrindavan's natural and cultural heritage by directing the Respondents to undertake afforestation and reforestation measures, mandating the planting of at least three times the number of trees illegally cut (i.e., more than 3,000 saplings), with a focus on restoring the local ecology. The Hon'ble Tribunal may direct that native tree species, such as Peepal, Neem, and Kikar, be planted to regenerate Vrindavan's lost green*

4

cover and to honor the religious sanctity of the region, ensuring the preservation of Brij Bhumi and its ecological balance;

7. *Direct that the 35-acre land in question not be used for any commercial activities and ensure that it is restored solely for ecological and environmental purposes, in alignment with the orders of the Allahabad High Court prohibiting tree cutting in the region and the Taj Trapezium Zone (TTZ) regulations. The Hon'ble Tribunal may order that the land be designated as a protected green area, ensuring that no further construction, industrial development, or commercial activities are allowed to take place in this sensitive region. This would ensure the long-term preservation of the ecological balance and maintain the natural and spiritual significance of Vrindavan as Brij Bhumi, the birthplace of Lord Krishna;*

8. *Ensure the protection of displaced wildlife by directing the Respondents, particularly the Forest Department, to set up temporary shelters and rehabilitation centers for injured or displaced animals due to the illegal tree felling. The Hon'ble Tribunal may further order the establishment of a wildlife sanctuary in the affected area to safeguard the natural habitat of local fauna and prevent future harm;*

9. *Initiate criminal prosecution against all individuals and officials responsible for violating the Forest (Conservation) Act, 1980, the Environment (Protection) Act, 1986, and the orders of the Allahabad High Court under PIL 36311/2010, which expressly prohibited the cutting of trees in Vrindavan. This Hon'ble Tribunal may direct the Mathura administration to file a First Information Report (FIR) against the individuals and entities involved, including those within the administration who have*

5

neglected their duties, failed to take action despite repeated complaints, or actively facilitated this environmental crime through collusion with land mafias;

10. *Direct the formation of a long-term ecological protection plan for Vrindavan, which is not only an ecological zone but a globally recognized religious site, revered as the birthplace of Lord Krishna. This plan may involve the creation of a Vrindavan Ecological Heritage Board, tasked with the long-term preservation of both the environmental and religious heritage of the region. This Board should ensure strict regulation of development activities, especially construction, to preserve the natural environment, ensure sustainable land use, and maintain the sanctity of Brij Bhumi:*
11. *Invoke contempt of court proceedings against the Respondents, especially the District Magistrate, District Forest Officer, and other responsible officials of Mathura, for their failure to prevent the illegal felling of over 1,000 trees in violation of the orders of the Allahabad High Court, as well as their dereliction of duty in ignoring multiple representations by the Applicant and other concerned citizens. Their failure to act has not only resulted in grave environmental harm but also desecrated a region of immense religious significance;*
12. *Mandate the installation of surveillance and monitoring systems within the Taj Trapezium Zone (TTZ). specifically in areas of ecological sensitivity such as Vrindavan, to prevent further environmental violations. The Hon'ble Tribunal may direct the deployment of drones or remote monitoring technology to keep track of tree cover, soil erosion, and other environmental indicators, ensuring that illegal tree felling, soil*

mining, and habitat destruction do not recur in the future;

13. *Formulate stricter guidelines and enforce compliance for all developmental and construction projects within the TTZ and Vrindavan, in line with the orders passed in the M.C. Mehta vs. Union of India case, and other relevant landmark judgments regarding the preservation of ecologically sensitive and religiously significant regions. The Hon'ble Tribunal may direct that Environmental Clearance (EC) be mandatory for all construction activities, and that Heritage Impact Assessments (HIA) are carried out before any future project approvals in Vrindavan,*
14. *Order immediate compensation and rehabilitation for the displaced and injured wildlife found in the affected area during the illegal felling of trees. The Hon'ble Tribunal may direct the Forest Department and local authorities to provide medical aid, shelter, and protection for any endangered or vulnerable species impacted by the incident, in accordance with the Wildlife (Protection) Act, 1972;*
15. *Provide any other relief as this Hon'ble Tribunal may deem just, proper, and equitable in the facts and circumstances of this case, to ensure that the sacred and environmental heritage of Vrindavan, as the birthplace of Lord Krishna, is protected for future generations and that the 1,000 trees felled over 35 acres are replaced, rehabilitated, and preserved to restore the ecological balance of Brij Bhumi."*

7

3. That the captioned application was listed before this Hon'ble Tribunal on 30.09.2024 and the following order was passed:

"ORDER

1. *Applicant present in person submits that indiscriminate felling of trees is taking place at Vrindavan and concerned authorities are silent spectators.*
2. *The same issue is involved in the other matter i.e. OA No. 1191/2024 listed today wherein the Tribunal has issued notice and has formed the joint committee.*
3. *Issue notice to the respondents.*
4. *Learned Counsel appearing on behalf of respondent nos. 1, 4, 5, 6 7 and 8 accept notice and seek four weeks to file the reply.*
5. *Let notice be issued to other respondents for filing their response by way of affidavit at least one week before the next date of hearing.*
6. *Applicant is directed to serve the other respondents and file the affidavit of service at least one week before the next date of hearing.*
7. *List along with OA No. 1191/2025 on 22.01.2025."*

4. That in compliance with the aforementioned order dated 30.09.2024, the answering Respondent is filing its reply to the captioned application filed by the Applicant.

5. It is most respectfully submitted that as mentioned in the application, the Dalmia Farm where the alleged incident

took place is not located in Vrindavan but is located in Mauja Chattikara.

6. It is pertinent to mention here that the incident of felling of trees which took place on 19.09.2024 pertains to Village Chattikara which falls within the periphery of Police Station Jait. On receipt of the information, immediate actions have been taken by various departments for the violations/ damages within their jurisdictions. The Forest Department has got FIR No. 413/2024 registered for such unauthorised felling of trees. The Electricity Department has got FIR No. 415/2024 registered for damage of the electric line during the unauthorised felling of trees. The Nagar Nigam has got FIR No. 428/2024 registered for damage to their property and some theft during the unauthorised felling of trees. The answering Respondent (as the executing agency of U.P. Brij Tirth Vikas Parishad) got FIR No. 417/2024 registered for damage to government railing of Brij Tirth Vikas Parishad during the unauthorised felling of trees. True copies of FIR No. 413/2024, 415/2024, 417/2024 and

9

428/2024 are annexed and marked as **"ANNEXURE-R-6/1 (COLLY)"**

7. It is pertinent to mention here that the answering respondent has neither granted any permission for construction of any building nor any map in this regard has been sanctioned by the answering respondent. Further, on inspection it has been found that no construction or development has been carried out at the site in question. However, the answering Respondent undertakes to abide by the orders passed by this Hon'ble Tribunal.

PARA-WISE REPLY:

8. That with regard to the contents of Para 1 of the application, it is submitted that the contents are matter of record, hence need no comments, however, nothing contrary to record is admitted. It is clarified that Dalmia Farm is located in Chattikara and not in Vrindavan.
9. That the contents of Para 2 of the application being description of Vrindavan city and the religious beliefs which are attached to it, need no comments.

10

10. That in regard to para 3 of the Application, it is submitted that the narration of facts by the applicant needs no comments, however, the burden of proving the same shall lie with the Applicant himself. It is submitted that Mr. Atul Tiwari, Regional Forest Officer, Mathura Range has lodged an FIR no. 0413/2024 in relation to the illegal cutting of trees at Jait Police Station which is being investigated by the concerned officer. Further, as far as the question of breaking the electric line is concerned, in this regard, FIR No. 415/2024 has been lodged by the Electricity Department at Jait Police Station through Mr. Shailendra Kumar Singh, Junior Engineer, 33/11 KV, Electricity Substation, Chhatikara.

11. That with regard to the contents of para 4 of the application, it is submitted that the incident of felling of trees which took place on 19.09.2024 pertains to Village Chattikara which falls within the periphery of Police Station Jait. On receipt of the information, immediate actions have been taken by various departments for the violations/ damages within their jurisdictions. The Forest Department has got FIR No.

11

413/2024 registered for such unauthorised felling of trees. The Electricity Department has got FIR No. 415/2024 registered for damage of the electric line during the unauthorised felling of trees. The Nagar Nigam has got FIR No. 428/2024 registered for damage to their property and some theft during the unauthorised felling of trees. The answering Respondent (as the executing agency of U.P. Brij Tirth Vikas Parishad) got FIR No. 417/2024 registered for damage to government railing of Brij Tirth Vikas Parishad during the unauthorised felling of trees. Thus, it is evident that actions have already been taken by the concerned departments including answering Respondent as per the rules in the present matter.

12. That in regard to the contents of para 5 of the Application, the Applicant has described the impact on the environment due to the cutting of more than 300 green trees in Vrindavan and has also described the impact on many species of birds, animals, and insects which were dependent on these trees due to cutting of trees and has also expressed the possibility of deterioration in the quality

12

of air while describing the use of trees in public life, etc which needs no reply by the answering Respondent. Further, as far as the question of tree cutting is concerned, in this regard, FIRs for violations and damages have been lodged in the concerned Police Station by all concerned departments to punish the accused for such violations and illegal acts.

13. That the contents of para 6 of the Application need no comments on behalf of the answering Respondent. It is submitted that actions by way of lodging FIRs have already been taken by the concerned departments including answering Respondent as per the rules in the present matter.

14. That in regard to the grounds taken by the Applicant in the captioned application needs no comments as the same have been dealt with in the preceding paragraphs.

15. That the content of para 8 of the application need no comments.

In light of the aforementioned submissions, it is respectfully prayed that the application be dismissed qua the Respondent No.

13

6, i.e., the Mathura-Vrindavan Development Authority. It is submitted that the answering Respondent has always been vigilant in exercising its duties and fulfilling its responsibilities with due care and consciousness at all times and also has been complying with the orders/ directions passed by this Hon'ble Tribunal from time to time.

RESPONDENT NO. 06
MATHURA VRINDAVAN DEVELOPMENT AUTHORITY

NEW DELHI
DATE: 18.01.2025 **THROUGH**

RACHIT MITTAL
Advocate for Respondent No. 6

14

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 1192 OF 2024

IN THE MATTER OF:

Mahant Madhu Mangal Sharan Das Shukla ...Applicant

VERSUS

State of Uttar Pradesh & Ors. ...Respondents

AFFIDAVIT

I, Sumit Kumar S/o Shri Ajay Pal Singh aged about 31 years working as Assistant Engineer, Mathura Vrindavan Development Authority, Government Museum, Dampier Nagar, Mathura, Uttar Pradesh presently at Noida do hereby solemnly affirm and declare as under: -

1. That I am working as Assistant Engineer in the office of the Respondent No. 6 in the above-mentioned Application, having been authorised and well acquainted with the facts and circumstances of the case and hence competent to swear the present affidavit.

2. That I have read and understood the contents of the present Reply which has been drafted by the Counsel under my instructions and I say that the facts stated

15

therein are true and correct to my knowledge based on the records, contents whereof are not repeated for the sake of brevity and may be read as part and parcel of this affidavit. No part of it is false and nothing material has been concealed therefrom.

DEPONENT

VERIFICATION

I, the deponent hereinabove, do hereby verify and state that the contents of paras 1 to 2 of the Affidavit are true and correct to the best of my knowledge and belief derived from the official record and no part of it is false and nothing material has been concealed therefrom.

Verified and signed at Noida on 18th day of January, 2025.

NOTARY Munendra Kumar Shishodia Notary Advocate Reg. No-13478 GOVT OF INDIA

ATTESTED
Munendra Kumar Shishodia
Notary Advocate
Reg. No-13478
18 JAN 2025

DEPONENT

ANNEXURE - R-6/1 16

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

FIRST INFORMATION REPORT

(Under Section 173 B.N.S.S)

प्रथम सूचना रिपोर्ट
(धारा 173 बी एन एस एस के तहत)

1. **District/Unit** (जिला/इकाई): मथुरा
P.S. (थाना): जैत **Year** (वर्ष): 2024
FIR No.(प्र.सू.रि. सं.): 0413
Date &Time of FIR(प्र.सू.रि. की दिनांक/समय): 19/09/2024 21:31

2.

S.No. (क्र.सं.)	Acts (अधिनियम)	Sections (धारा(एँ))
1	भारतीय वन अधिनियम, 1927	29
2	भारतीय वन अधिनियम, 1927	33
3	भारतीय वन अधिनियम, 1927	41
4	भारतीय वन अधिनियम, 1927	42
5	भारतीय वन अधिनियम, 1927	51

3.(a) **Occurrence of offence** (अपराध की घटना) :

1. **Day** (दिन): गुरूवार **Date From** (दिनांक से): 19/09/2024 **Date To** (दिनांक तक): 19/09/2024

Time Period (समय अवधि): पहर 3 **Time From** (समय से): 08:00 बजे **Time To** (समय तक): 08:00 बजे

TRUE COPY

17

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

(b) **Information received at P.S.** (थाना जहां सूचना प्राप्त हुई):

Date (दिनांक): 19/09/2024 **Time** (समय):21:12 बजे

(c) **General Diary Reference** (रोजनामचा संदर्भ):

Entry No. (प्रविष्टि सं.): 047 **Date & Time** (दिनांक और समय): 19/09/2024 21:12 बजे

4. Type of Information (सूचना का प्रकार): लिखित

5.Place of Occurrence (घटनास्थल):

	Direction and distance from P.S.	**Beat No.**
1. (a) (थाना से दूरी और दिशा):	पूर्व, 2 किमी	(बीट सं.):

(b) Address (पता): खसरा संख्या 107/242/43,आदि छटीकरा

(c) **In case, outside the limit of this Police Station, then** (यदि थाना सीमा के बाहर है तो):

Name of P.S. (थाना का नाम):

District(State) (ज़िला (राज्य)):

TRUE COPY

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

6.Complainant / Informant (शिकायतकर्ता/सूचनाकर्ता):

(a) Name (नाम): श्री अतुल तिवारी

(b) Father's Name (पिता का नाम) : मुरलीमनोहर तिवारी

(c) Date/Year of Birth (जन्म तिथि / वर्ष): 1985

(d) Nationality (राष्ट्रीयता): भारत

(e) UID No. (यूआईडी सं॰):

(f) Passport No.(पासपोर्ट सं॰):

Date of Issue (जारी करने की तिथि):

Place of Issue (जारी करने का स्थान):

(g) Id details (Ration Card,Voter ID Card,Passport,UID No.,Driving License, PAN)

S.No.(क्र.सं.)	Id Type (पहचान पत्र का प्रकार)	Id Number (पहचान संख्या)
1		

(h) Address (पता):

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	वर्तमान पता	क्षेत्रीय वन अधिकारी मथुरा ,रेंज ,जैत,मथुरा,उत्तर प्रदेश,भारत
2	स्थायी पता	क्षेत्रीय वन अधिकारी मथुरा ,रेंज ,जैत,मथुरा,उत्तर प्रदेश,भारत

(i) Occupation (व्यवसाय):

(j) Phone number (दूरभाष सं.):

Mobile (मोबाइल सं.): 91-8081570309

7.Details of known/suspected/unknown accused with full particulars (ज्ञात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):

Accused More Than (अज्ञात आरोपी एक से अधिक हों तो संख्या):

TRUE COPY

N.C.R.B (एन.सी.आर.बी)

I.I.F.-I (एकीकृत जाँच फार्म -I)

S.No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address (वर्तमान पता)
1	मालिक मैसर्स डालमिया एण्ड संस			1. 10/4 लालालाजपतराय सरानी आनंदापुर,कोलकाता दक्षिण पूर्वी प्रभाग,पश्चिम बंगाल,भारत
2	नारायण प्रसाद डालमिया		पिता का नाम : रघुनन्दन	1. 10/4 लालालाजपत राय सरानी ,कोलकाता दक्षिण पूर्वी प्रभाग, पश्चिम बंगाल,भारत
3	श्रीचन्द कुमार धानुका		पिता का नाम : शंकरलाल धानुका	1. 10/4 लालालाजपत राय सरानी ,कोलकाता ,कोलकाता दक्षिण पूर्वी प्रभाग,पश्चिम बंगाल,भारत
4	श्रीमती अरूणा धानुका			1. 14 लोडन स्ट्रीट कोलकाता , कोलकाता दक्षिण पूर्वी प्रभाग, पश्चिम बंगाल,भारत
5	मृगांक धानुका		पिता का नाम : चन्द्र कुमार धानुका	1. 14 लोडन स्ट्रीट कोलकाता , कोलकाता दक्षिण पूर्वी प्रभाग, पश्चिम बंगाल,भारत
6	गुरू कृपा तपोवन कालौनी का मालिक			1. वृन्दावन ,जैत,मथुरा,उत्तर प्रदेश, भारत
7	अन्य मालिक व विल्डर			1. अज्ञात ,जैत,मथुरा,उत्तर प्रदेश, भारत
8	जेसीवी का मालिक			1. अज्ञात ,जैत,मथुरा,उत्तर प्रदेश, भारत
9	पोकलिन का मालिक			1. अज्ञात ,जैत,मथुरा,उत्तर प्रदेश, भारत
10	श्रमिक			1. अज्ञात ,जैत,मथुरा,उत्तर प्रदेश, भारत

8.Reasons for delay in reporting by the complainant/informant
(शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9.Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S.No. (क्र.सं.)	Property Category (संपत्ति श्रेणी)	Property Type (सम्पत्ति का प्रकार)	Description (विवरण)	Value (In Rs/-) (मूल्य (रु में))

TRUE COPY

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

10. Total value of property (In Rs/-)-सम्पत्ति का कुल मूल्य(रु

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू॰डी॰प्रकरण सं., यदि कोई हो):

S.No. UIDB Number

12. First Information contents (प्रथम सूचना तथ्य):

नकल तहरीर हिन्दी वादी सेवा मे थानाअध्यक्ष थाना जैत जिला मथुरा महोदय आज दिनांक 19/9/2024 को दिन मे प्रातः 8 बजे मुखबरी से सूचना प्राप्त हुई कि छटीकरा वृन्दावन मार्ग पर डालमिया नामक परिसर गाटा सं0 107 व 242 व 243 व 244 व 246 व 243 व 248 व 249 व 253 व 254 व 255,256 मे लगभग 300 हरे खडे नीम बबूल ,पीपल व अन्य प्रजाति के पेडो को माफिया एव विल्डरो के द्वारा जे.सी.वी मशीन पावर शा ,पोक्लिन मशीन व सैकडो मजदूरो को लेकर काट दिया गया है, सूचना मिलते ही मैने क्षेत्रीय कर्मचारी वनरक्षक भारत सिह एव वन दरोगा तरूण सिह को मौके पर पहुंचने और कार्यवाही करने का निर्देश दिया, सूचना मिलने के समय मै जिला विधिक सेवा प्राधिकरण के सचिव के साथ वन विश्राम भवन पर निरीक्षण के समय वार्ता कर रहा था मैने उनसे विदा लेकर रेंज मे समस्त कर्मचारी को साथ लेकर तुरन्त मौके पर पहुंचकर प्राथमिक जांच की मौके पर कार्मिक से स्थानीय लोगो से जानकारी लेने पर मालूम हुआ यह जमीन डालमिया एण्ड सं0 के नाम है ,भूमि के स्वामित्व से सम्वन्धित कम्प्यूटरकृत खतौनी की प्रति संलग्न है और स्थानीय विल्डरो ने इस भूमि पर प्लाटिंग आदि की योजना बना ली है ,मौके पर एक व्यक्ति ने इस भूमि का विल्डिग प्लान उलब्ध कराया है जिसका नाम गुरू कृपा तपोवन अंकित है। एव जिसका विल्डिंग प्लान श्री सरवेश्वर कन्सट्रक्शन 13 वृजविलास मार्केट निकट थाना वरेली की मोहर लगी है ,वन कार्मिक की सहायता से अवैध रूप से काटे गये एवं गिराये गये पेडो की प्रजाति वार गिनती कराई गयी गिनती के अनुसार 263 पेड डालमियां नामक परिसर भूमि मे एव 35 पेड छटीकरा वृन्दावन मार्ग की बांयी पटरी के सरक्षित भूमि पर काटे गये है ,मौके पर कुछ स्थल पर पानी भरा हुआ है एव झाडिया है जिस वजह से कुछ ठूठ को देखा नही जा सका है जिनकी गणना शीघ्र करके अवगत कराया जायेगा अवैध काटे गये वृक्षो की अद्यतन गणना सूची का विस्तृत विवरण सलग्नक है अतः अनुरोध है कि डालमिया परिसर के भूमि के मालिक, 1. मैसर्स डालमिया एण्ड संस 10/4 लालालाजपत राय सरानी कलकत्ता 2. नारायण प्रसाद डालमिया पुत्र रघुनन्दन प्रसाद डालमिया निवासी उपरोक्त 3. श्रीचन्द कुमार धानुका पुत्र शंकरलाल धानुका 14 लोडन स्ट्रीट कलकत्ता 4. श्रीमती अरूणा कुमार धानुका नि0 उपरोक्त 5. मृगांक धानुका नि0 उपरोक्त 5.गुरूकृपा तपोवन कालौनी बनाकर बेचने की कार्यवाही मे लिप्त मालिक, विल्डरो, पार्टनरो ,जे0सीवी ,पावर शां। पोकिलिन मशीन के ड्राइवर ,मालिक एव श्रमिको के विरूद्ध भारतीय वन अधिनियम 1927 यथा संशोधित 2000 की धारा 29/33/41/42/51 एव माननीय सर्वोच्च न्यायालय दिल्ली मे प्रचलित रिट पिटीशन सं0 13381/1984 मे आईए संख्या 527 मे दिनांक 8/5/20215

TRUE COPY

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

मे दिये गये आदेश का उल्लघंन है एव वृक्ष संरक्षण अधिनियम 1976 यथा संशोधित के अन्तर्गत कठोर कार्यवाही करने की कृपा करे मौके पर उक्त भूमि के मालिको से सम्वन्धित नकल खतौनी ,भूमि के कालौनी करण गुरूकृपा तपोवन मे लिप्त बिल्डरो ,भूमाफियो के नाम आदि मालूम किये जा रहे है, जो तुरन्त ही अवगत कराये जायेगे अतः आपसे अनुरोध है आप अपने स्तर से उक्त व्यक्तियो का पता लगाये एव आसपास लगे सीसीटीवी कैमरो की जांच करे जिससे की इस अपराध मे लिप्त व्यक्तियो से सम्वन्धित सूचना प्राप्त हो, मौके पर अधिक्कर पेडो के ठूठ एव कटान की लडकी पडी है ,शंका है कि रात्रि के अंधेरे मे इन पेडो की लकडी को हटाने एव ठूठ गायव करने का बल पूर्वक कुतसित प्रयास किया जा सकता है ,अतः मौके पर पेडो की सुरक्षा एव ठूठो को न हटाने के लिए पुलिस बल लगाने की कृपा करे क्योकि इन माफियो द्वारा वन कर्मियो पर षडयन्त्रकारी आक्रमण एव मारपीट का सदेह है अतः आपसे अनुरोध है उक्त प्रकरण मे प्राथमिकी रिपोर्ट दर्ज करने की कृपा करे प्रार्थी एसडी अग्रेजी अपठित अतुल तिवारी s/o मुरली मनोहर तिवारी क्षेत्रीय वन अधिकारी मथुरा रेंज m0b-8081570309 नोट मै हे0का0 1560 आदेशकुमार प्रमाणित करता हूँ कि तहरीर की नकल शब्द व शब्द अंकित की गयी है

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.
(की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख धारा के तहत है |)

(1) Registered the case and took up the investigation: (प्रकरण दर्ज किया गया और जांच के लिए लिया गया): **or** (या)

(2) Directed (Name of I.O.) (जांच अधिकारी का नाम): NARESH KUMAR BHATI **Rank** (पद): SI (Sub-Inspector)

No. (सं.): 972292856 **to take up the Investigation** (को जांच अपने पास में लेने के लिए निर्देश दिया गया) **or** (या)

(3) Refused investigation due to (जांच के लिए):

TRUE COPY

22

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

or (के कारण इंकार किया या)

(4) **Transferred to P.S.** (थाना): **District** (ज़िला):
on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित) .

F.I.R. read over to the complainant / informant,admitted to be correctly recorded and a copy given to the complainant / informant free of cost. (शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी |)

R.O.A.C.(आर. ओ .ए .सी.)

14 **Signature/Thumb impression of the complainant / informant.**(शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर / अंगूठे का निशान):

15 **Date and time of dispatch to the court** (अदालत में प्रेषण की दिनांक और समय):

Signature of Officer in charge, Police Station
(थाना प्रभारी के हस्ताक्षर)
Name PS JAIT
Rank I (Inspector)
No. 9454403955

TRUE COPY

23

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

Attachment to item 7 of First Information Report
(प्रथम सूचना रिपोर्ट के मद 7 संलग्नक):
Physical features, deformities and other details of the suspect/accused:
(If known / seen)
(संदिग्ध / अभियुक्त की शारीरिक विशेषताएँ, विकृतियाँ और अन्य विवरण :
(यदि ज्ञात / देखा गया))

S.No.(क्र.सं.)	Sex (लिंग)	Date/Year of Birth (जन्म तिथि / वर्ष)	Build (बनावट)	Height (cms.) (कद (से.मी.))	Complexion (रंग)	Identification Mark (s) (पहचान चिन्ह)
1	2	3	4	5	6	7
1	पुरुष					
2	पुरुष					
3	पुरुष					

TRUE COPY

4	महिला			
5	पुरुष			
6	पुरुष			
7	पुरुष			

TRUE COPY

25

8	पुरुष			
9	पुरुष			
10	पुरुष			

Deformities/ Peculiarities	Teeth (दाँत)	Hair (बाल)	Eyes (आँखें)	Habit(s) (आदतें)	Dress Habit(s) (पहनावा)
8	9	10	11	12	13

26

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

Language /Dialect (भाषा/बोली)	Place Of (का स्थान)					Others (अन्य)
	Burn Mark (जले हुए का निशान)	Leucoderma (लुकोदेर्मा (सफ़ेद धब्बे))	Mole (मस्सा)	Scar (घाव)	Tattoo (गूदे हुए का)	
14	15	16	17	18	19	20

TRUE COPY

27

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

These fields will be entered only if complainant/informant gives any one or more particulars about the suspect/accused.
(यह क्षेत्र तभी दर्ज किए जाएंगे यदि शिकायतकर्ता / सूचनाकर्ता संदिग्ध / अभियुक्त के बारे में कोई एक या उससे अधिक जानकारी देता है ।)

TRUE

28

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

FIRST INFORMATION REPORT

(Under Section 173 B.N.S.S)

प्रथम सूचना रिपोर्ट
(धारा 173 बी एन एस एस के तहत)

1. **District/Unit** (जिला/इकाई): मथुरा
P.S. (थाना): जैत **Year** (वर्ष): 2024
FIR No.(प्र.सू.रि. सं.): 0415
Date &Time of FIR(प्र.सू.रि. की दिनांक/समय): 20/09/2024 14:14

2.

S.No. (क्र.सं.)	Acts (अधिनियम)	Sections (धारा(एँ))
1	विधुत अधिनियम, 2003	136

3.(a) **Occurrence of offence** (अपराध की घटना) :

1. **Day** (दिन): बुधवार **Date From** (दिनांक से): 18/09/2024 **Date To** (दिनांक तक): 18/09/2024

Time Period (समय अवधि): पहर 8 **Time From** (समय से): 23:50 बजे **Time To** (समय तक): 23:50 बजे

(b) **Information received at P.S.** (थाना जहां सूचना प्राप्त हुई):

Date (दिनांक): 20/09/2024 **Time** (समय):14:14 बजे

(c) **General Diary Reference** (रोजनामचा संदर्भ):

Entry No. (प्रविष्टि सं.): 032 **Date & Time** (दिनांक और समय): 20/09/2024 14:14 बजे

4. **Type of Information** (सूचना का प्रकार): लिखित

TRUE COPY

२१

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

5.Place of Occurrence (घटनास्थल):

	Direction and distance from P.S.	Beat No.
1. (a) (थाना से दूरी और दिशा):	पूर्व, 2 किमी	(बीट सं.):

(b) **Address** डालमिया फार्म हाउस छटीकरा (पता):

(c) **In case, outside the limit of this Police Station, then** (यदि थाना सीमा के बाहर है तो):

Name of P.S. (थाना का नाम):	District(State) (ज़िला (राज्य)):

6.Complainant / Informant (शिकायतकर्ता/सूचनाकर्ता):

(a) **Name** (नाम): शैलेन्द्र कुमार सिंह

(b) **Father's/Husband's Name**(पिता / पति का नाम):

(c) **Date/Year of Birth** (जन्म तिथि / वर्ष): 1989

(d) **Nationality** (राष्ट्रीयता): भारत

(e) **UID No.** (यूआईडी सं॰):

(f) **Passport No.**(पासपोर्ट सं॰):

Date of Issue (जारी करने की तिथि):

Place of Issue (जारी करने का स्थान):

(g) **Id details (Ration Card,Voter ID Card,Passport,UID No.,Driving License, PAN)**

S.No.(क्र.सं.)	Id Type (पहचान पत्र का प्रकार)	Id Number (पहचान संख्या)
1		

(h) **Address** (पता):

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	वर्तमान पता	अवर अभियन्ता 33/11 के0वी ,विद्युत उपकेन्द्र छटीकरा ,जैत, मथुरा,उत्तर प्रदेश,भारत
2	स्थायी पता	अवर अभियन्ता 33/11 के0वी ,विद्युत उपकेन्द्र छटीकरा ,जैत,

TRUE COPY

2	स्थायी पता	मथुरा,उत्तर प्रदेश,भारत

(i) **Occupation** (व्यवसाय):

(j) **Phone number** (दूरभाष सं.):

Mobile (मोबाइल सं.): 91-7060395598

7.Details of known/suspected/unknown accused with full particulars (ज्ञात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):

Accused More Than (अज्ञात आरोपी एक से अधिक हों तो संख्या):

S.No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address (वर्तमान पता)
1	डालमिया फार्म हाउस मालिक शंकर सेठ		पिता का नाम : नामालूम	1. डालमिया फार्म हाउस छटीकरा जैत,मथुरा,उत्तर प्रदेश,भारत
2	अन्य			1. अज्ञात ,जैत,मथुरा,उत्तर प्रदेश, भारत

8.Reasons for delay in reporting by the complainant/informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9.Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S.No. (क्र.सं.)	Property Category (संपत्ति श्रेणी)	Property Type (सम्पत्ति का प्रकार)	Description (विवरण)	Value (In Rs/-) (मूल्य (रु में))

10. Total value of property (In Rs/-)-सम्पत्ति का कुल मूल्य(रु

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू॰डी॰प्रकरण सं., यदि कोई हो):

S.No. **UIDB Number**

12.First Information contents (प्रथम सूचना तथ्य):

नकल तहरीर हिन्दी वादी सेवा में,थाना अध्यक्ष महोदय थाना जैत. मथुरा महोदय, सादर अवगत कराना है कि दिनांक 18.09.2024 की रात्रि समय 11:45 बाजे 33/11 कंवी विद्युत उपकेन्द्र छटीकरा से पोषित 11 केवी छटीकरा पोषक पर ट्रिपिग आई जिस पर

TRUE COPY

उपकेन्द्र पर तैनात उपकेन्द्र परिचालक श्री कोमल वर्मा द्वारा समय 1150 बजे उक्त पोषक की ट्राई ली परन्तु लाईन होल्ड नहीं हुई पुन 00.00 बजे ट्राई ली हैवी फल्ट आया जिस पर उपकेन्द्र परिचालक द्वारा उक्त पोषक को ब्रेकडाउन में खोल दिया तथा जिसकी सूचना श्री कोमल सिंह संविदाकर्मी को दे दी गई दिनांक 19.09.2024 की सुबह कोमल सिंह गोविन्द व प्रकाश संविदाकर्मी द्वारा लाईन की पेट्रोलिंग की गई समय 06.30 बजे गोविन्द प्रकाश द्वारा कोटा, छरीरा साईड खोलकर ट्राई ली लाईन होल्ड नही हुई तब उक्त साईड को जोडकर 07.45 बजे प्रकाश व गोविन्द द्वारा गोपालगढ साईड खोलकर छटीकरा फीडर चालू कराया आगे की पेट्रोलिंग के दौरान ज्ञात हुआ की वैष्णोदेवी मन्दिर के सामने की तरफ डालमिया फार्म हाउस में तमाम पेड़ कटे पड़े है जिनमें से कुछ पेड उक्त पोषक की लाईन पर गिरे पड़े है तथा तार टूटे पड़े है। जिसकी सूचना कोमल सिंह संविदाकर्मी द्वारा मुझे दी गई मौके पर जाकर जानकारी करने पर ज्ञात हुआ उक्त फार्म हाउस किसी शकरसेठ पुत्र नामालूम द्वारा खरीदा गया है तथा उनके द्वारा ही जेसीबी इत्यादि द्वारा ये पेड काटे गये है तत्पश्चात् लाईन को दुरूस्त कराकर समय 18:10 बजे लाईन चालू कराई।उपरोक्त के उक्त कृत्य से विभागीय हानि के साथ-साथ आम जनता को तमाम दिक्कतो का सामना करना पड़ा तथा अंधेरे में रहना पड़ा अत आपसे आग्रह है कि शंकरसेठ पुत्र नामालूम व अन्य सम्मिलित व्यक्तियो के विरुध्द सुसंगत धारा में अभियोग पंजीकृत कर अग्रिम कार्यवाही करने की कृपा करें। एसडी शैलेन्द्र 20/09/2024 शैलेन्द्र कुमार सिह अवर अभियन्ता 33/11 केवी विद्युत उपकेन्द्र छटीकरा मथुरा मो 7060395598 नोट मै हे0का0 1560 आदेश कुमार प्रमाणित करता हूँ कि तहरीर की नकल शब्द व शब्द अंकित की गयी है ।

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.

(की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. **2** में उल्लेख धारा के तहत है ।)

(1) Registered the case and took up the investigation: (प्रकरण दर्ज किया गया और जांच के लिए लिया गया): **or** (या)

(2) Directed (Name of I.O.) (जांच अधिकारी का नाम): NARESH KUMAR BHATI **Rank** (पद): SI (Sub-Inspector)

No. (सं.): 972292856 **to take up the Investigation** (को जांच अपने पास में लेने के लिए निर्देश दिया गया) **or (या)**

(3) Refused investigation due to (जांच के लिए):

TRUE COPY

32

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

or (के कारण इंकार किया या)

(4) **Transferred to P.S.** (थाना): **District** (ज़िला):
on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित) .

F.I.R. read over to the complainant / informant,admitted to be correctly recorded and a copy given to the complainant / informant free of cost.
(शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी ।)

R.O.A.C.(आर. ओ .ए .सी.)

14 **Signature/Thumb impression of the complainant / informant.**(शिकायतकर्ता / सूचनाक़र्ता के हस्ताक्षर / अंगूठे का निशान):

15 **Date and time of dispatch to the court** (अदालत में प्रेषण की दिनांक और समय):

Signature of Officer in charge, Police Station
(थाना प्रभारी के हस्ताक्षर)
Name PS JAIT
Rank I (Inspector)
No. 9454403955

TRUE COPY

33

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

Attachment to item 7 of First Information Report
(प्रथम सूचना रिपोर्ट के मद 7 संलग्नक):
Physical features, deformities and other details of the suspect/accused:
(If known / seen)
(संदिग्ध / अभियुक्त की शारीरिक विशेषताएँ, विकृतियाँ और अन्य विवरण :
(यदि ज्ञात / देखा गया))

S.No.(क्र.सं.)	Sex (लिंग)	Date/Year of Birth (जन्म तिथि / वर्ष)	Build (बनावट)	Height (cms.) (कद (से॰मी॰))	Complexion (रंग)	Identification Mark (s) (पहचान चिन्ह)
1	2	3	4	5	6	7
1	पुरुष					
2	पुरुष					

Deformities/ Peculiarities	Teeth (दाँत)	Hair (बाल)	Eyes (आँखें)	Habit(s) (आदतें)	Dress Habit(s) (पहनावा)
8	9	10	11	12	13

TRUE COPY

Language /Dialect (भाषा/बोली)	Place Of (का स्थान)					Others (अन्य)
	Burn Mark (जले हुए का निशान)	Leucoderma (लुकोदेर्मा (सफ़ेद धब्बे))	Mole (मस्सा)	Scar (घाव)	Tattoo (गूदे हुए का)	
14	15	16	17	18	19	20

These fields will be entered only if complainant/informant gives any one or more particulars about the suspect/accused.
(यह क्षेत्र तभी दर्ज किए जाएंगे यदि शिकायतकर्ता / सूचनाकर्ता संदिग्ध / अभियुक्त के बारे में कोई एक या उससे अधिक जानकारी देता है |)

TRUE COPY

35

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

FIRST INFORMATION REPORT

(Under Section 173 B.N.S.S)

प्रथम सूचना रिपोर्ट
(धारा 173 बी एन एस एस के तहत)

1. **District/Unit** (जिला/इकाई): मथुरा
P.S. (थाना): जैत **Year** (वर्ष): 2024
FIR No.(प्र.सू.रि. सं.): 0417
Date &Time of FIR(प्र.सू.रि. की दिनांक/समय): 20/09/2024 22:09

2.

S.No. (क्र.सं.)	Acts (अधिनियम)	Sections (धारा(एँ))
1	सार्वजनिक संपत्ति नुकसान निवारण अधिनियम, 1984	3
2	सार्वजनिक संपत्ति नुकसान निवारण अधिनियम, 1984	5

3.(a) **Occurrence of offence** (अपराध की घटना) :

1. **Day** (दिन): गुरूवार **Date From** (दिनांक से): 19/09/2024 **Date To** (दिनांक तक): 19/09/2024

Time Period (समय अवधि): पहर 4 **Time From** (समय से): 10:30 बजे **Time To** (समय तक): 10:30 बजे

TRUE COPY

36

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

(b) **Information received at P.S.** (थाना जहां सूचना प्राप्त हुई):

Date (दिनांक): 20/09/2024 **Time** (समय):21:57 बजे

(c) **General Diary Reference** (रोजनामचा संदर्भ):

Entry No. (प्रविष्टि सं.): 060 **Date & Time** (दिनांक और समय): 20/09/2024 21:57 बजे

4. Type of Information (सूचना का प्रकार): लिखित

5.Place of Occurrence (घटनास्थल):

1. (a) **Direction and distance from P.S.** (थाना से दूरी और दिशा): दक्षिण - पूर्व, 03 किमी **Beat No.** (बीट सं.):

(b) **Address** (पता): छटीकरा से रुकमणी बिहार जाने,वाले मार्ग बायी ओर थाना जैत

(c) **In case, outside the limit of this Police Station, then** (यदि थाना सीमा के बाहर है तो):

Name of P.S. (थाना का नाम):

District(State) (ज़िला (राज्य)):

TRUE COPY

6.Complainant / Informant (शिकायतकर्ता/सूचनाकर्ता):

(a) **Name** (नाम): विमल कोहली

(b) **Father's/Husband's Name**(पिता / पति का नाम):

(c) **Date/Year of Birth** (जन्म तिथि / वर्ष): 1994

(d) **Nationality** (राष्ट्रीयता): भारत

(e) **UID No.** (यूआईडी सं॰):

(f) **Passport No.**(पासपोर्ट सं॰):

Date of Issue (जारी करने की तिथि):

Place of Issue (जारी करने का स्थान):

(g) **Id details (Ration Card,Voter ID Card,Passport,UID No.,Driving License, PAN)**

S.No.(क्र.सं.)	Id Type (पहचान पत्र का प्रकार)	Id Number (पहचान संख्या)
1		

(h) **Address** (पता):

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	वर्तमान पता	अवर अभियंता मथुरा वृन्दावन ,विकास प्राधिकरण ,मथुरा,उत्तर प्रदेश,भारत
2	स्थायी पता	अवर अभियंता मथुरा वृन्दावन ,विकास प्राधिकरण ,मथुरा,उत्तर प्रदेश,भारत

(i) **Occupation** (व्यवसाय):

(j) **Phone number** (दूरभाष सं.):

Mobile (मोबाइल सं.): 91-9927068713

7.Details of known/suspected/unknown accused with full particulars (ज्ञात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):

Accused More Than (अज्ञात आरोपी एक से अधिक हों तो संख्या):

TRUE COPY

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

S.No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address (वर्तमान पता)
1	डालमिया एंड संस			1. फार्म हाउस के मालिक,मथुरा, उत्तर प्रदेश,भारत
2	नारायण प्रसाद डालमिया			1. कोलकाता,मथुरा,उत्तर प्रदेश, भारत
3	श्रीचंद कुमार धानुका			1. अज्ञात,मथुरा,उत्तर प्रदेश,भारत
4	म्रगांक धानुका			1. अज्ञात,मथुरा,उत्तर प्रदेश,भारत
5	गुरुकृपा तपोवन कालोनी के मालिक			1. वृन्दावन,वृन्दावन,मथुरा,उत्तर प्रदेश,भारत
6	अरुणा धानुका			1. अज्ञात,मथुरा,उत्तर प्रदेश,भारत

8.Reasons for delay in reporting by the complainant/informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9.Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S.No. (क्र.सं.)	Property Category (संपत्ति श्रेणी)	Property Type (सम्पत्ति का प्रकार)	Description (विवरण)	Value (In Rs/-) (मूल्य (रु में))

10. Total value of property (In Rs/-)-सम्पत्ति का कुल मूल्य(रु

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू॰डी॰प्रकरण सं., यदि कोई हो):

S.No. UIDB Number

12.First Information contents (प्रथम सूचना तथ्य):

नकल तहरीर हिन्दी वादी सेवा में श्रीमान थानाध्यक्ष महोदय जैत मथुरा बिषय छटीकरा से वृन्दावन जाने वाले मार्ग पर बायीं ओर उप्र बृज तीर्थ विकास परिषद् मथुरा द्वारा वृक्षों को सुरक्षित रखने हेतु स्थापित लोहे कि ग्रिल को क्षति ग्रस्त करने के सम्बन्ध में ।महोदय, उपरोक्त विषयक के सम्बन्ध में अवगत करना है कि दिनांक 19-09 2024 को प्रातः 10: 30 बजे स्थल निरिक्षण के समय देखा गया कि छटीकरा से रुक्मणि विहार जाने वाले मार्ग पर बायीं ओर उप्र वृज तीर्थ विकास परिषद् के द्वारा कार्यदायी संस्था मथुरा वृन्दावन विकास प्राधिकरण मथुरा से ग्रीन बेल्ट कि सुरक्षा हेतु स्थापित लोहे कि ग्रिल को 14 स्थानों पर लगभग 100 मी लम्बाई में ग्रीन बेल्ट के पेड़ काटने के कारण क्षतिग्रस्त कर दी गयी है

TRUE COPY

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

इस सम्बन्ध में हिंदुस्तान समाचार पत्र में प्रकाशित सूचना में वन विभाग द्वारा फार्म हउस के मालिक डालमिया एंड संस, कोलकाता निवासी नारायण प्रसाद डालमिया, श्रीचंद कुमार धानुका, अरुणा धानुका, मगांक धानुका, वृन्दावन निवासी गुरुकृपा तपोवन कालोनी के मालिक आदि के खिलाफ रिपोर्ट दर्ज करायी गयी है कृपया उक्त प्रकरण में मथुरा वृन्दावन विकास प्राधिकरण द्वारा लगायी गयी सरकारी सम्पति के अंतर्गत पेड़ों को काटते हुए ग्रिल को उक्त वर्णित व्यक्तियों द्वारा क्षतिग्रस्त किया गया है। कृपया लोक सम्पति नुकसान अधिनियम एवं अन्य अधिनियमों के अंतर्गत सरकारी सम्पति को क्षतिग्रस्त एवं नष्ट करने के सम्बन्ध में प्रथम सूचना रिपोर्ट दर्ज करने का कष्ट करे भवदीयsd अग्रेजी अपठित विमल कोहली अवर अभियंता मथुरा वृन्दावन विकास प्राधिकरण 9927068713 दिनांक: 20/09/2024संल्गनक: 1. स्थल के फोटोग्राफ 2. दिनांक 19/09/2024 को हिंदुस्तान समाचार पत्र में प्रकाशित समाचार कि छायाप्रति नोट मै का0 1187 वकील अहमद प्रमाणित करता हूं कि नकल तहरीर शब्द व शब्द कम्प्यूटर पर अंकित की गयी है

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.
(की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. **2** में उल्लेख धारा के तहत है |)

(1) Registered the case and took up the investigation: (प्रकरण दर्ज किया गया और जांच के लिए लिया गया): **or** (या)

(2) Directed (Name of I.O.) (जांच अधिकारी का नाम): NARESH KUMAR BHATI **Rank** (पद): SI (Sub-Inspector)

No. (सं.): 972292856 **to take up the Investigation** (को जांच अपने पास में लेने के लिए निर्देश दिया गया) **or** (या)

(3) Refused investigation due to (जांच के लिए):

TRUE COPY

40

or (के कारण इंकार किया या)

(4) **Transferred to P.S.** (थाना): **District** (ज़िला):
on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित) .

F.I.R. read over to the complainant / informant,admitted to be correctly recorded and a copy given to the complainant / informant free of cost. (शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी ।)

R.O.A.C.(आर. ओ .ए .सी.)

14 Signature/Thumb impression of the complainant / informant.(शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर / अंगूठे का निशान):

15 Date and time of dispatch to the court (अदालत में प्रेषण की दिनांक और समय):

Signature of Officer in charge, Police Station
(थाना प्रभारी के हस्ताक्षर)
Name PS JAIT
Rank I (Inspector)
No. 9454403955

TRUE COPY

41

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

Attachment to item 7 of First Information Report
(प्रथम सूचना रिपोर्ट के मद 7 संलग्नक):
Physical features, deformities and other details of the suspect/accused:
(If known / seen)
(संदिग्ध / अभियुक्त की शारीरिक विशेषताएँ, विकृतियाँ और अन्य विवरण :
(यदि ज्ञात / देखा गया))

S.No.(क्र.सं.)	Sex (लिंग)	Date/Year of Birth (जन्म तिथि / वर्ष)	Build (बनावट)	Height (cms.) (कद (से॰मी॰))	Complexion (रंग)	Identification Mark (s) (पहचान चिन्ह)
1	2	3	4	5	6	7
1	पुरुष					
2	पुरुष					
3	पुरुष					

TRUE COPY

42

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

4	पुरुष			
5	पुरुष			
6	पुरुष			

Deformities/ Peculiarities	Teeth (दाँत)	Hair (बाल)	Eyes (आँखें)	Habit(s) (आदतें)	Dress Habit(s) (पहनावा)
8	9	10	11	12	13

TRUE COPY

43

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

Language /Dialect (भाषा/बोली)	Place Of (का स्थान)					Others (अन्य)
	Burn Mark (जले हुए का निशान)	Leucoderma (लुकोदेर्मा (सफ़ेद धब्बे))	Mole (मस्सा)	Scar (घाव)	Tattoo (गूदे हुए का)	
14	15	16	17	18	19	20

TRUE COPY

44

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म **-I**)

These fields will be entered only if complainant/informant gives any one or more particulars about the suspect/accused.
(यह क्षेत्र तभी दर्ज किए जाएंगे यदि शिकायतकर्ता / सूचनाकर्ता संदिग्ध / अभियुक्त के बारे में कोई एक या उससे अधिक जानकारी देता है |)

TRUE COPY

45

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

FIRST INFORMATION REPORT

(Under Section 173 B.N.S.S)

प्रथम सूचना रिपोर्ट
(धारा 173 बी एन एस एस के तहत)

1. **District/Unit** (जिला/इकाई): मथुरा
P.S. (थाना): जैत **Year** (वर्ष): 2024
FIR No.(प्र.सू.रि. सं.): 0428
Date &Time of FIR(प्र.सू.रि. की दिनांक/समय): 30/09/2024 21:30

2.

S.No. (क्र.सं.)	Acts (अधिनियम)	Sections (धारा(एँ))
1	भारतीय न्याय संहिता (बी एन एस), 2023	303(2)
2	सार्वजनिक संपत्ति नुकसान निवारण अधिनियम, 1984	3
3	सार्वजनिक संपत्ति नुकसान निवारण अधिनियम, 1984	5

3.(a) **Occurrence of offence** (अपराध की घटना) :

1. **Day** (दिन): बुधवार **Date From** (दिनांक से): 18/09/2024 **Date To** (दिनांक तक): 18/09/2024

Time Period (समय अवधि): पहर 8 **Time From** (समय से): 23:45 बजे **Time To** (समय तक): 23:45 बजे

TRUE COPY

46

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

(b) **Information received at P.S.** (थाना जहां सूचना प्राप्त हुई):

Date (दिनांक): 30/09/2024 **Time** (समय):21:19 बजे

(c) **General Diary Reference** (रोजनामचा संदर्भ):

Entry No. (प्रविष्टि सं.): 048 **Date & Time** (दिनांक और समय): 30/09/2024 21:19 बजे

4. Type of Information (सूचना का प्रकार): लिखित

5.Place of Occurrence (घटनास्थल):

	Direction and distance from P.S.	**Beat No.**
1. (a) (थाना से दूरी और दिशा):	पूर्व, 2 किमी	(बीट सं.):

(b) **Address** डालमिया फार्म हाउस छटीकरा (पता):

(c) **In case, outside the limit of this Police Station, then** (यदि थाना सीमा के बाहर है तो):

Name of P.S. (थाना का नाम): **District(State)** (ज़िला (राज्य)):

TRUE COPY

47

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

6.Complainant / Informant (शिकायतकर्ता/सूचनाकर्ता):

(a) **Name** (नाम): श्री हेमेन्द्र गौतम
(b) **Father's/Husband's Name**(पिता / पति का नाम):
(c) **Date/Year of Birth** (जन्म तिथि / वर्ष): 1984
(d) **Nationality** (राष्ट्रीयता): भारत
(e) **UID No.** (यूआईडी सं॰):
(f) **Passport No.**(पासपोर्ट सं॰):
Date of Issue (जारी करने की तिथि):
Place of Issue (जारी करने का स्थान):
(g) **Id details (Ration Card,Voter ID Card,Passport,UID No.,Driving License, PAN)**

S.No.(क्र.सं.)	Id Type (पहचान पत्र का प्रकार)	Id Number (पहचान संख्या)
1		

(h) **Address** (पता):

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	वर्तमान पता	सह प्रभारी मार्ग प्रकाश नगर ,निगम मथुरा ,जैत,मथुरा,उत्तर प्रदेश, भारत
2	स्थायी पता	सह प्रभारी मार्ग प्रकाश नगर ,निगम मथुरा ,जैत,मथुरा,उत्तर प्रदेश, भारत

(i) **Occupation** (व्यवसाय):
(j) **Phone number** (दूरभाष सं.):
Mobile (मोबाइल सं.): 91-6396570824

7.Details of known/suspected/unknown accused with full particulars (ज्ञात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):
Accused More Than (अज्ञात आरोपी एक से अधिक हों तो संख्या):

TRUE COPY

N.C.R.B (एन.सी.आर.बी)

I.I.F.-I (एकीकृत जाँच फार्म -I)

S.No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address (वर्तमान पता)
1	डालमिया फार्म हाउस मे पेड काटने के दौरान अज्ञात व्यक्ति			1. अज्ञात ,जैत,मथुरा,उत्तर प्रदेश, भारत

8.Reasons for delay in reporting by the complainant/informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9.Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S.No. (क्र.सं.)	Property Category (संपत्ति श्रेणी)	Property Type (सम्पत्ति का प्रकार)	Description (विवरण)	Value (In Rs/-) (मूल्य (रु में))

10.Total value of property (In Rs/-)-सम्पत्ति का कुल मूल्य(रु

11.Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू॰डी॰प्रकरण सं., यदि कोई हो):

S.No. UIDB Number

12.First Information contents (प्रथम सूचना तथ्य):

नकल तहरीर टाइपशुदा हिन्दीवादी ////////////////// कार्यालय - महाप्रबन्धक (जल) जलकल विभाग, नगर निगम मथुरा-वृन्दावन, मथुरा वाटर वर्क्स कम्पाउण्ड, भूतेश्वर, मथुरा - 281001 Email: mathurajalkal@gmail.com / पत्रांक 958/GEN/GM/MTR/2024-25 दिनाँक 30.09.2024 सेवा में, थाना प्रभारी थाना-जैत, मथुरा महोदय, सादर अवगत कराना है कि दिनांक 18.09.2024 की रात्री 11:45 बजे लगभग अज्ञात लोगों द्वारा डालमीयों फार्म हाऊस में पेड़ काटने के दौरान हमार दो पोल सहित लाईटें तोड़ दी है तथा 02 नग लाईटें 70 वाट की चोरी हो गई है। अतः आपसे आग्रह है कि कृपया उक्त प्रकरण की जाँच कराकर आवश्यक कार्यवाही कराये जाने की कृपा करें। संलग्नकः विभागीय आख्या। एसडी अपठित । 30/09/2024(हैमेन्द्र गौतम) सहायक अभियन्ता (जल) सह प्रभारी मार्ग प्रकाश नगर निगम मथुरा-वृन्दावन 6396570824 ।. नोट मै हे0का0 1560 आदेश कुमार प्रमाणित करता हूँ कि तहरीर की नकल शब्द व शब्द अंकित् की गयी है ।

TRUE COPY

49

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.
(की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख धारा के तहत है ।)

(1) Registered the case and took up the investigation: (प्रकरण दर्ज किया गया और जांच के लिए लिया गया): **or** (या)

(2) Directed (Name of I.O.) (जांच अधिकारी का नाम): NARESH KUMAR BHATI **Rank** (पद): SI (Sub-Inspector)

No. (सं.): 972292856 **to take up the Investigation** (को जांच अपने पास में लेने के लिए निर्देश दिया गया) **or** (या)

(3) Refused investigation due to (जांच के लिए):

or (के कारण इंकार किया या)

(4) Transferred to P.S. (थाना): **District** (ज़िला):
on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित) .

F.I.R. read over to the complainant / informant,admitted to be correctly recorded and a copy given to the complainant / informant free of cost.
(शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी ।)

R.O.A.C.(आर. ओ .ए .सी.)

TRUE COPY

56

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

14 **Signature/Thumb impression of the complainant / informant.**(शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर / अंगूठे का निशान):

15 **Date and time of dispatch to the court** (अदालत में प्रेषण की दिनांक और समय):

Signature of Officer in charge, Police Station
(थाना प्रभारी के हस्ताक्षर)
Name PS JAIT
Rank I (Inspector)
No. 9454403955

TRUE COPY

57

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

Attachment to item 7 of First Information Report
(प्रथम सूचना रिपोर्ट के मद 7 संलग्नक):
Physical features, deformities and other details of the suspect/accused:
(If known / seen)
(संदिग्ध / अभियुक्त की शारीरिक विशेषताएँ, विकृतियाँ और अन्य विवरण :
(यदि ज्ञात / देखा गया))

S.No.(क्र.सं.)	Sex (लिंग)	Date/Year of Birth (जन्म तिथि / वर्ष)	Build (बनावट)	Height (cms.) (कद (से॰मी॰))	Complexion (रंग)	Identification Mark (s) (पहचान चिन्ह)
1	2	3	4	5	6	7
1	पुरुष					

Deformities/ Peculiarities	Teeth (दाँत)	Hair (बाल)	Eyes (आँखें)	Habit(s) (आदतें)	Dress Habit(s) (पहनावा)
8	9	10	11	12	13

Language /Dialect (भाषा/बोली)	Place Of (का स्थान)					Others (अन्य)
	Burn Mark (जले हुए का निशान)	Leucoderma (लुकोदेर्मा (सफ़ेद धब्बे))	Mole (मस्सा)	Scar (घाव)	Tattoo (गूदे हुए का)	
14	15	16	17	18	19	20

TRUE COPY

52

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

These fields will be entered only if complainant/informant gives any one or more particulars about the suspect/accused.
(यह क्षेत्र तभी दर्ज किए जाएंगे यदि शिकायतकर्ता / सूचनाकर्ता संदिग्ध / अभियुक्त के बारे में कोई एक या उससे अधिक जानकारी देता है |)

TRUE COPY

53

VAKALATNAMA

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 1192 OF 2024

IN THE MATTER OF:

Mahant Madhu Mangal Sharan Das Shukla ...APPLICANT(S)

Versus

State of Uttar Pradesh & Ors. ... RESPONDENT(S)

KNOW ALL to whom these present shall come that I/We MATHURA VRINDAVAN DEVELOPMENT AUTHORITY THROUGH ITS VICE CHAIRMAN HAVING OFFICE AT GOVERNMENT MUSEUM, DAMPIER NAGAR, MATHURA, UTTAR PRADESH, the above-named RESPONDENT NO. 06 do hereby appoint.

RACHIT MITTAL [D/1041/2011]
ADVOCATE
MZ-24 & 25, ANSAL FORTUNE ARCADE, SECTOR 18, NOIDA – 201 301 U.P.
EMAIL: rachit@rmlawchambers.in PH: +91 9873997047

(herein after called the advocates) to be my/our Advocate in the above-noted case authorize them :-

- To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each court by me/us.
- To sign file verify and present pleadings appeals cross-objections or petitions for executions review revision withdrawal compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.
- To fill and take back documents to admit and/or deny the documents of opposite party.
- To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.
- To take execution proceedings.
- The deposit draw and receive money cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.
- To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.
And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.
And I/We undertake that I/We or my/our duly authorized agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called.
And I/We undersigned do hereby agree not to hold the advocate of his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself.
And I/We the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fees is paid. I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more that 3 years the original fee shall be paid again by me/us.
IN WITNESS WHERE OF I/We do hereunto set my/our hand to these present the contents of which have been understood by me/us on this 18th Day of January , 2025

Accepted subject to terms of fees.

Rachit Mittal

RACHIT MITTAL
ADVOCATE

CLIENT

उपाध्यक्ष
मथुरा वृन्दावन विकास प्राधिकरण
मथुरा

ADVOCATES' WELFARE FUND STAMP ₹25 0967702 DELHI TWENTYFIVE RUPEES

₹5 NCT OF DELHI COURT FEE DLCT2416331G2411M 24-JUL-2024